

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 639
TO BE ANSWERED ON 18TH NOVEMBER, 2016**

MEDICAL EDUCATION

**639. SHRI NALIN KUMAR KATEEL:
SHRI PRATHAP SIMHA:
SHRI VENKATESH BABU T.G.:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government proposes to regulate standard of medical education in the country, if so, the details thereof;
- (b) whether views of the State Governments and other stakeholders have been ascertained in this regard, if so, the details thereof and if not the reasons therefor;
- (c) whether medical education being imparted in the country is not proving to be worthwhile in terms of quality;
- (d) if so, whether the Government proposes to take some concrete steps and proposed to set up National Medical Commission to improve the quality of medical education; and
- (e) if so, the details thereof and the time by which the changes in the prevailing system are likely to be implemented?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) to (c) As per the Indian Medical Council Act, 1956, the Medical Council of India (MCI) is the statutory body responsible for establishing and maintaining standards in medical education in the country.

(d) & (e) Based on the report of Group of Expert Committee chaired by Late Dr. Ranjit Roy Choudhary and recommendations of the 92nd Report of the Parliamentary Standing Committee, a draft National Medical Commission Bill has been framed.
